HIGH COURT OF SIKKIM Record of Proceedings

I.A. No. 04 of 2025 in RSA/105/2023(Filing No.)

NIM DAWA SHERPA AND ANOTHER

APPLICANTS

VERSUS

LAKPA SHERPA AND OTHERS

RESPONDENTS

Date: 09.05.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicants Mr. Sajal Sharma, Advocate (Legal Aid Counsel).

For Respondents

R-1 Ms. Tara Devi Chettri, Advocate.

R-2, R-3, R-4 & R-5 None present.

ORDER

Heard on I.A. No.04 of 2025, which is an application under Order XXII Rule 3 read with Section 151 of the Code of Civil Procedure, 1908, filed by the Applicant No.1.

Learned Counsel for the Applicant No.1 submits that the Applicant No.2 has since passed on 12-04-2025 and he seeks to substitute the Applicant No.2, by his only surviving legal heir, i.e., his daughter Ms. Dikki Doma Sherpa.

Learned Counsel for the Respondent No.1 submits that she has no instructions in the matter.

Having heard Learned Counsel for the Applicant No.1, I am of the view that the Petition ought to be and is accordingly allowed.

The Applicant No.1 shall take necessary steps in this context.

I.A. No.04 of 2025 stands disposed of accordingly.

List on 05-06-2025.

As prayed for by Learned Counsel for the Applicant No.1, let the amended Memo of Appeal be filed in the meantime.

Judge 09.05.2025